IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

1. **C.P.(IB)/428(MB)/2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.06.2024**

NAME OF THE PARTIES: Reliance Commercial Finance Limited
Vs
Summit Ceminfra Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Adv. Siddha Pamecha a/w Ms. Nehal Rajput i/b Thodur Law Associates, Ld. Counsel for the Financial Creditor present. None present for the Corporate Debtor.

2. Registry is directed to issue Court Notice to the Corporate Debtor and place on record the copy of notice a/w tracking record on the next date of hearing.

3. The Corporate Debtor is directed to file reply, if not yet done, within two weeks' time from the date of receipt of court notice, with a copy served upon the Financial Creditor at least three days in advance of the next date of hearing.

4. List this matter on **26.07.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

26.06.2024/pvs